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The firm was paid sum of, Rs. 11,572,68 P. as printing charges for the stickers. The stickers were kept in the Institute, where their record was kept and not with the firm.

Expenditure incurred by P.G.I, on court-cases

2738. SHRI JAGANNATHRAO JOSHI:

> SHRI SHRIDHAR WASU-DEO DHABE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of each case in res pect of Doctors, Engineers and other employees of the Post Graduate In stitute of Medical Education and Re search, Chandigarh who filed their petitions in the Courts in Chandigarh against the Institute relating to their service matters during the last ten years;

(b) how many of them hare been decided in favour of the employees and the details thereof:

to Questions

- (c) how many are still pending in the Courts and since when:
- (d) the expenditure incurred by the Institute in defending each of these cases,
- (e) what steps Government have taken of propose to take to consider the genuine demands of employees of the P.G.I, and remove dissatisfaction among the employees?

THE DEPUTY MINISTER IN TUB MINISTRY OF HEALTH FAMILY WELFARE (MISS KUMUD BEN M. JOSHI): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

- (e) (i) Recruitment rules have been revised and finalised by the Governing Body in its meeting held on 9th Juse, 1982 and approved by the Institute Body on 10th June, 1982 to provide maximum avenues of promotion.
- (ii) The Selection and Promotion Committees go through each case thoroughly to ensure that no injustice is done to the employees.

Persons appointed on deputation In PGI Chandigarh

2739. DR. BHAI MAHAVIR: Will the Minister of HEALTH AND FAMILY WELFARE he pleased to state:

- (a) the names of persons appointed in the Post Graduate Institute of Medical Education and Research. Chandigarh on deputation and working in the Institute on the date of commencement of the P.G.I. Act and as on 31-3-1982 and the names of their present departments;
- (b) what are the terms of their deputation in each case;
- (c) how many of them have been paid deputation allowance and if not,